

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.280/Del/2017

Assessment Year : 2012-13

Adarsh Mahila Mercantile Co-operative Bank Ltd., 10A, New Mandi, Muzaffarnagar PAN-AAAJA1597Q	Vs.	ACIT, Circle-1, Muzaffarnagar
(Appellant)		(Respondent)

Appellant by : Shri. Nippan Mittal, CA
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **03.03.2021**
Date of pronouncement : **03.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), Muzaffarnagar dated 31.01.2019.

2. The learned counsel for the assessee, vide its letter dated nil, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 03.03.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar